

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 89/(MAH)/2011  
CA No.


CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES: Mr. Ramhari Deorao Ganage  
V/s.  
M/s. Ganage Pressing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Adv. Deepakar i/b Nehru up Co., (For R2)	Adv. for R2.	
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**ORDER**

1. TCP 89/397-398/NCLT/MUM/MH/2011

For the petitioner side has not filed rejoinder, since compromise is not likely to happen, the petitioner is directed to file rejoinder within 4 weeks hereof.

List this matter on 11-07-2017.

sd/-

**V. NALLASENAPATHY**  
Member (Technical)

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)